

place. They start the industry where the wages are lower. We have got the minimum wage law. At some other place they are prepared to work without the minimum wage, where the wages are lower. Migration is taking place. Is it the racialist policy of the Government that the workers must be denied the minimum wages, that the workers must be denied their wages; or that the workers must be denied their jobs? I am telling you that for the last seven months, about a lakh and a quarter workers have been on the streets without their jobs, without their wages. 5,000 salaried employees are without jobs. I am saying this in order that the Government may attend to it. It is not enough that you canalise this. Canalisation must be done with a social purpose. When these employees challenge, the Government will have to come in, and take over and start running it.

Now, there is a Corporation, which is running six factories. The Corporation gave a profit. But they could not expand because they do not have enough finances. Rs. 50 crores are now reserved for this purpose. I would submit that substantial benefit must be given.'

There is one thing more.

MR. CHAIRMAN: It is now past 3.30. I have to call the Minister to make a statement. Therefore, I wanted to know how long would the hon. Member take. Now, he may continue his speech tomorrow.

Now, Dr. Karan Singh.

15.33 hrs.

STATEMENT RE. ACCIDENT AT DELHI AIRPORT

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, when Calling Attention motions are pending on this subject, a statement is made now *suo motu*. This is a new procedure, for evading cross-questions; because, on any *suo motu*

statement one cannot ask any questions. Formerly, the House has had the privilege of getting the facts through Calling Attention motions, so that the members would get a chance of asking questions. Now, the Government are concealing the facts from us. This is a discourtesy to the House.

MR. CHAIRMAN: I will convey your feelings to the Speaker.

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): It is with deep regret that I have to inform the House of a tragic accident that occurred yesterday morning at Delhi airport when a spare tyre of a Boeing 737 aircraft belonging to Indian Airlines burst while being inflated near hangar No. 4. Shri H. E. Braganza, Chief Engineer Indian Airlines, who was standing nearby was killed instantaneously while Shri Gupta, a Technical Officer, was pronounced dead on arrival at Willingdon Hospital. A chowkidar Shri Budhi Singh is in a precarious condition and a labourer received minor injuries. The Airport Health Officer and the Indian Airlines Medical officer rushed to the spot, and the injured persons were immediately taken to the Willingdon Hospital.

The incident is being investigated by the Controller of Aeronautical Inspection in the Civil Aviation Department, as well as by the Airlines. The service rules of Indian Airlines provide for payment of 36 months' salary last drawn to the families of each of the deceased, payment orders for which have been issued. Suitable payments will also be made to the injured.

The House, I am sure, will join me conveying to the families of the bereaved our deep sympathy.

SHRI INDRAJIT GUPTA (Alipore): Will you please arrange, so that Members who wish to ask questions on this statement are permitted to do so tomorrow?

Shri Indrajit Gupta]

We want to know what those two officers were doing at that particular place ; what were the duties that they were performing and whether it was their normal duty or not etc.

MR. CHAIRMAN : I have already spoken to Mr Jyotirmoy Basu. Since he had given the calling attention notice to the Speaker, I will convey his feelings to the Speaker. Now after the Minister's statement if questions are allowed, there will be a departure from the procedure and there will be no end to the cross-examination.

श्री जगन्नाथ राव जोशी (राजापुर) :
सभापति महोदय, हमने ध्यान आकर्षण दिया है। मंत्री महोदय ने जो यह वक्तव्य दिया है उसी के आधार पर अगर वह अस्वीकार नहीं किया गया तो ?

MR. CHAIRMAN : You may discuss it with the Speaker.

DR. KARAN SINGH : I can give any clarification they may want.

SHRI INDRAJIT GUPTA : He knows what is in our minds. Let him clarify.

SHRI JYOTIRMOY BASU : Is it a fact that the two engineers were over-worked round the clock and they were suffering from exhaustion due to which they could not read the meters and the tyre was over-inflated resulting in the accident ?

MR. CHAIRMAN : This is not a clarification, This is an accusation.

SHRI JYOTIRMOY BASU : There are too many skeletons in the cupboard.

That is why *suo motu* statements are coming.

MR. CHAIRMAN : Now Private Member's business.

15.37 hrs.

[Shri K. N. Tiwari in the Chair]

RESOLUTION RE : WITHDRAWAL
OF CENTRAL FORCES FROM
WEST BENGAL

SHRI JYOTIRMOY BASU (Diamond Harbour) : I beg to move :

"This House, keeping in view the fact that in West Bengal the CRP and other Central Forces have been unlawfully acting beyond their jurisdiction causing serious resentment amongst the people there, demands immediate withdrawal of such forces from West Bengal."

Mr. Chairman, this is a very important issue involving 5 crores of people of West Bengal groaning under severe oppression and torture. You personally have been very much interested in the affairs of West Bengal after spending a good part of your life there. I shall expect you to do justice to the people of West Bengal.

This Mrs. Indira Gandhi Government is making a desperate bid to re-establish the Congress in West Bengal and then serve the jotedars and industrialists and as an outcome of this, law and order crisis and misery have been created. I will read out an extract from the *Times of India's* yesterday's issue. It is ~~no paper~~ of the CPM. On the contrary, it is in the farthest corner from CPM. It says :

"It makes for an ungainly sight to watch teeny-weeny parties and men, rejected by the voters, struck back on the centre of the stage just because the Congress is desperately anxious to restore itself to power in West Bengal."

That is the reason and the outcome is there. Since President's rule, West Bengal has been treated as an occupied territory. I will quote from another paper, run by people more close to the Congress,